



PATNA HIGH COURT LEGAL SERVICES COMMITTEE

NOTICE

The High Court Legal Services Committee, Patna is preparing a Panel of Advocates in consonance with Rule-8 of National Legal Services Authority (Free and Competent Legal Services Authority) Regulations, 2010 as amended time to time.

Applications are, therefore, invited in the given format from legal practitioners having experience of three years and more at the Bar for their empanelment as panel lawyers in PHCLSC against **38 vacancies**. The Advocates who are desirous to conduct the cases or proceedings on behalf of the persons entitled for legal aid, legal advice or legal services may apply. The panel lawyers shall conduct the cases before Hon'ble High Court and Bihar Land Tribunal, Central Administrative Tribunal, Patna, State Consumer Forum, Patna and other Authorities constituted under any law, other than District Courts. Persons facing proceedings or adjudged guilty under the Criminal Law, Contempt of Courts Act or under the Advocates Act need not apply.

Application form along with detailed instructions, terms and conditions of empanelment can be downloaded from Official website of Patna High Court Legal Services Committee. The lawyers are requested to refer to the instructions before filing the application form.

Candidates must apply only on the format prescribed by the High Court Legal Services Committee, Patna. The candidate shall enclose self attested photocopy of Degree of Law and Certificate of enrolment issued by State Bar Council under the Advocates Act, 1961. Applications shall be accompanied with proof of the professional experience with special reference to the type of cases. The candidate shall affix the latest passport size colour photograph on the application form and sign the same in such a manner that part of signature appears on the form and part on the photograph.

Complete Application Form along with requisite documents shall be submitted in the office of Registrar-Cum-Secretary, High Court Legal Services Committee, Patna from **15.07.2022 to 30.07.2022** working hours.

The select list will be made available on Official website of Patna High Court Legal Services Committee and on the notice

board of the High Court Legal Services Committee, Patna. The new panel shall be for a period of three years commencing from the date of appointment. Panel Advocates will be paid fees as per approved Schedule of Fees.

If work of the panel Advocate is found unsatisfactory or the Advocate is found to be guilty of charging or collecting or demanding any remuneration from an aided person in any form or he/she contravenes the Scheme of the Act, Rules and the Regulations he / she be removed from the panel. The work assigned by the Committee has to be attended on priority basis. No case assigned by the Committee should go unattended for the reason that the Ld. Advocate is busy in his private matter. This is important as instances like this create apprehension in the minds of the Legal Aid beneficiaries that the case was not attended as they are not paying the professional fee.

Date:- 14.07.2022

Sd/-
(Md. Rustam)
Registrar-cum-Secretary I/c
PHCLSC, Patna.



PATNA HIGH COURT LEGAL SERVICES COMMITTEE

APPLICATION FORM

Application for empanelment of Advocate for High Court Legal Services Committee, Patna (Bihar)

1. **Applicant's Name** (In Block Letters) : _____
2. **Father's/Husband's Name** : _____
3. **Date of Birth** : _____
4. **Age** (as on 1st August 2022) : _____
5. **Residence Address** : _____
: _____
6. **Office/Chamber Address** : _____
7. **Telephone/Mobile No.** : _____
8. **E-mail ID** : _____
9. **Enrolment No.:** _____ **Date of Enrolment:** _____
(Attach self attested copy of enrolment certificate)
10. **Category :-** Gen SC ST EBC BC WOMEN PH
(Attach self attested copy of caste certificate)
11. **Gender:-** Male Female
12. **Actual practice experience (Duration of actual practice in the Courts):** _____
(Attach an experience certificate issued by the Bar Association/ Council)
13. **Specify experience in : High Court of Patna/ Supreme Court of India** _____
District Courts/ Labour Courts any other Tribunal _____
14. **Specific experience in (Civil, Criminal, Constitutional Law, Environmental Law, Labour Laws, Matrimonial disputes, Juvenile Justice, etc.)** _____
15. **Whether any disciplinary case/complaint is pending against the applicant with any Bar Council/ Authority or any Criminal case is pending if yes, give details:** _____

16. **List of the documents to be attached: Self attested copy of (1) Degree of Law, (2) Certificate of Enrolment. (3) Experience Certificate and (4) Caste Certificate.**

Paste latest passport size photograph & sign the same in such a manner that part of signature appears on the form and part on the photograph

DECLARATION

- a) I hereby declare that I have not been convicted in criminal case and no any criminal/ contempt case is pending against me.
- b) I hereby declare that all the statements made in this application are true, complete and correct to my personal knowledge. In the event of any information being found false, incomplete, incorrect or ineligibility being detected before or after the selection, my candidature/selection/appointment is liable to be cancelled automatically without any notice to me.
- c) The information submitted herein shall be treated as final in respect of my candidature for the panel lawyer applied for through this application form.

(Signature of the Applicant)

Place: _____
Date: _____